Need to resolve the dispute between the FCI and the Railways regarding transportation charges of rice stocks in Andhra Pradesh

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Sir, I wish to bring to the notice of this august House the shabby way in which rice stocks in the FCI godown are dealt with by the FCI and the Railways at a time when the people of Andhra Pradesh are screaming for rice due to unprecedented increase in price.

The FCI has constructed Railway Siding Godowns on Railways land at Miryalaguda in Andhra Pradesh with a condition that the FCI would pay Rs. 1.27 paise per quintal per month to the Railways, apart from other charges. The capacity of the godown is 50,000 metric tonnes and the quantity of rice rotting in the godown is 42,000 metric tonne. There is a dispute between the FCI and the Railways with regard to transportation charges. The Railways claim that the FCI has to pay Rs. 3 lakhs more and the FCI is denying it. Due to this, foodgrains worth Rs. 65 crores are rotting in the godown. If it is delayed for three more months, they will not be fit for human consumption and have to be thrown in sea. Surprisingly, the FCI has so far spent more than Rs. 10 lakhs for storage of foodgrains. Attitude of the Railways and the FCI amuses me because on one hand, millers are not able to procure rice from farmers as there is scarcity of place in the godown and on the other, farmers are not getting Minimum Support Price for rice. Here, the FCI and the Railways are fighting for a paltry sum of Rs. 3 lakhs.

In view of this, I implore upon the Prime Minister to immediately direct Ministers of Food and Railways to immediately resolve the petty dispute and transport foodgrains to their destinations without further delay.

Need to take effective measures to check the illegal mining of coal, its transportation and theft in Chhindwada district of Madhya Pradesh

सुश्री अनुसुइया उइके (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, मैं इस विशेष उल्लेख के माध्यम से अनुरोध करना चाहती हूं कि मध्य प्रदेश के छिन्दवाड़ा जिले के पेंच एरिया परासिया तथा कन्हान एरिया जुन्नारदेव में कोयला खदानें हैं, जहां कोयले का भारी मात्रा में अवैध उत्खनन तथा परिवहन किया जा रहा है।

इस अवैध उत्खनन से कोयला माफिया तथा अधिकारियों को करोड़ों रुपयों का लाभ तथा कोयला कम्पनी को नुकसान हो रहा है। विगत समय चोरी को रोकने के लिए जिले के पेंच तथा कन्हान कोयला क्षेत्र में केन्द्रीय औद्योगिक सुरक्षा बल की नियुक्ति की गई थी, जिसके परिणाम स्वरूप कोयला चोरी कुछ कम हुई तथा चोरी पर लगाम लग रही थी, किन्तु ज्ञात हुआ है कि केन्द्रीय औद्योगिक सुरक्षा बलों को हटा लिया गया है। इस कारण से कोयले की चोरी पुनः बढ़ गई है।

कोयला माफिया द्वारा बंद खदानों एवं कुछ क्षेत्रों में जहां ओपन क्षेत्र में कोयला है, अवैध रूप से उसका उत्खनन कर परिवहन किया जा रहा है। इसी प्रकार से नन्दन स्थित वाशरी से भी उच्च-कोटि की कोल्डस्ट की चोरी हो रही है।

अतएव मैं केन्द्र सरकार, कोयला मंत्रालय, भारत सरकार से अनुरोध करना चाहती हूं कि कोयला माफियाओं द्वारा कोयले का अवैध उत्खनन तथा परिवहन कर कम्पनी एवं सरकार को करोड़ों का नुकसान पहुंचाया जा रहा है। इसलिए उस पर रोक लगाई जाए तथा केन्द्रीय औद्योगिक सुरक्षा बलों की पुनः क्षेत्र में नियुक्ति की जाए, ताकि कोयला चोरी पर अंकुश लग सके।